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OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

Dated: This the 31st day of JANUARY 2008.

Original Application No. 918 OF 2007.

Hon'ble Mr. K.S. Menon, Member (A)

Chandra Shekhar Singh, S/o late Sri Gorakh Singh, R/o A/25, Shanti Nagar, Cantonment Board, Kanpur.

.....Applicant

By Adv: Sri A.K.S. Chauhan

Versus.

1. Union of India through Secretary, Ministry of Defence, New Delhi.
2. Chief Executive Officer, Cantonment Board, Kanpur.

.....Respondents

By Adv: Sri P. Mathur

O R D E R

Sri A.K.S. Chauhan learned counsel for the applicant and Sri P. Mathur learned counsel for the respondents.

2. Respondents' counsel states that the notice has been received by Sri S. Singh on behalf of respondent No. 1. He also states that he has received a communication from the Cantonment Board that since the Cantonment Board is a autonomous body which does not come within the purview of CAT, hence this OA is not maintainable here.

3. I have perused the contents of the OA and find that this OA has been filed challenging the order of

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the Cantonment Board, Kanpur dated 11.07.2007, by which the applicant's case for granting compassionate appointment has been rejected.

4. Learned counsel for the respondents has pointed out that the Cantonment Board is an autonomous body and does not come in the purview of CAT. His contention is also supported by letter received from the Cantonment Board, which confirms the above position. In view of this OA is not maintainable and accordingly, the OA is dismissed as not maintainable. No costs.

/pc/

G. Menon
Member (A) .